

Rep by Act 56 of 1974, s. 2 + sch I

THE EAST PUNJAB AYURVEDIC AND UNANI
PRACTITIONERS (DELHI AMENDMENT)

ACT, 1963

No. 49 OF 1963

[14th December, 1963]

An Act further to amend the East Punjab Ayurvedic and Unani Practitioners Act, 1949 as in force in the Union territory of Delhi.

BE it enacted by Parliament in the Fourteenth year of the Republic of India as follows:—

1. (1) This Act may be called the East Punjab Ayurvedic and Unani Practitioners (Delhi Amendment) Act, 1963.

Short
title and
commence-
ment.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint.

2. In section 16 of the East Punjab Ayurvedic and Unani Practitioners Act, 1949 (hereinafter referred to as the principal Act), to sub-section (2), the following proviso shall be added, namely:—

East Punjab
Act 14 of
1949.

Amend-
ment of
section 16.

“Provided that any such person, who has not been registered as a practitioner, may make within six months next after the commencement of the East Punjab Ayurvedic and Unani Practitioners (Delhi Amendment) Act, 1963, an application for such registration and shall, on proof to the satisfaction of the Registrar that he had been in regular practice as a practitioner for a period of not less than ten years immediately preceding the date on which he might have made an application for being registered as a practitioner under this Act and of his continued practice as such since then, be entitled to have his name entered in the register on payment of the prescribed fee.”

¹ 15-4-1964: vide Notification No. S. O. 1053, dated 7-3-1964. Gazette of India, 1964, Pt. II, Sec. 3 (ii). p. 1281.

Amend-
ment of
section 34.

3. After sub-section (2) of section 34 of the principal Act, the following sub-section shall be inserted, namely:—

“(2A) Notwithstanding anything contained in sub-section (2), every person shall be entitled to have his name entered in the aforesaid list on payment of five rupees within a period of six months from the date of commencement of the East Punjab Ayurvedic and Unani Practitioners (Delhi Amendment) Act, 1963, if he proves to the satisfaction of the Registrar that he, having been in regular practice of the Ayurvedic or Unani systems of medicine in this Union territory on the date mentioned in the notification under sub-section (1), has been in regular practice since then.”

Amend-
ment of
section 37.

4. In section 37 of the principal Act, the following proviso shall be added, namely:—

“Provided that the provisions of this section shall not apply to the persons registered under the proviso to sub-section (2) of section 16.”